

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH
CHENNAI**

APPLICATION NO. 146 OF 2021 (SZ)

IN THE MATTER OF:

Rangadurai Thirunavukarasu

... Applicant

Versus

The Commissioner of Police, Greater Chennai Police,
Chennai & Ors

....Respondents

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Place: Chennai
Date : 28.07.2021



H.D. Varalaxmi
DEPONENT
H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 059

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH
CHENNAI**

APPLICATION NO. 146 OF 2021 (SZ)

IN THE MATTER OF:

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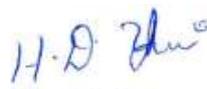
**REPLY AFFIDAVIT ON BEHALF OF THE 5th RESPONDENT -
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

MOST RESPECTFULLY SHOWETH:

I, Smt. H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 51 years and having office at the Regional Directorate – Chennai, Central Pollution Control Board, 2nd Floor, 77-A, Ambattur Industrial Estate, Chennai – 600 058, do hereby solemnly affirm and sincerely state as follows: -

1. That I am working as Scientist 'E' in the Central Pollution Control Board (CPCB) and I am well conversant with the facts of the application from the records maintained by the offices of the CPCB. I am competent to swear this




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independent response on behalf of the CPCB. That I have carefully perused a copy of the original application served on the CPCB and have understood the contents therein.

2. That I have read and understood the contents of the present Reply Affidavit. The contents thereof are true and correct and nothing material has been concealed therefrom.

3. It is submitted at the very outset that this Respondent No.5 denies each averment and/or submission made in the Original Application, that are contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the petition may be deemed to have been admitted by this Respondent unless and until the same is expressly admitted in the present reply.

PARA-WISE COMMENTS:

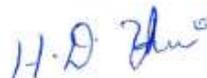
1. It is submitted that, the petitioner is seeking to permanently injunct Respondent no. 8 i.e. Hindustan Petroleum Corporation Ltd., Chennai, from opening and operating the New Road-side Petroleum Retail Outlet at Door No. 100, 100 ft. Bye-Pass Road, Velachery, Chennai - 600 042 in Survey Nos. 437 (Part) and 438 (Part) of Velachery - II, Village No.137, Chennai District , in gross violation to the Siting Criteria prescribed by the Central Pollution Control Board (CPCB) in Clause “H” of the Office Memorandum No. B-13011/1/2019-20/AQM/10802-10847 dated 07.01.2020 and the mandatory norms prescribed in Circular No. 12-2009 issued by the Indian Road Congress.




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2. This Respondent submits that the averments made in Para 1 of the Application is a matter of fact and therefore invites no comments from this answering Respondent.
3. That the averments made in Paras 2 & 3 of the Application refers to public health aspect related to operation of petroleum retail outlet which is a source of Volatile Organic Compound (VOC) emissions. In this regard, it is submitted that for control of VOC emissions and minimising public exposure, CPCB has issued guidelines for installation of VRS by OMCs at petrol pumps and siting criteria for establishment of petrol pumps.
4. That the averments made in Paras 4 & 5 of the Application, refers to violation of CPCB siting criteria by the proposed outlet. In this regard, it is submitted that CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, have prescribed a minimum distance of 50 meters between the retail outlet (from fill point/dispensing units/vent pipe whichever is nearest) and schools, hospitals (10 beds and above) and residential areas, designated as per local laws. It is also mandated that, in case of constraint in providing 50 meters distance, a minimum mandatory distance of 30meters between new petrol pump from schools, hospitals (10 beds and above) and residential area, designated as per local laws, has been prescribed along with implementation of additional safety measures as prescribed by The Petroleum and Explosives Safety Organization (PESO). The siting criteria is to be implemented in all cases where construction of Retail Outlets by Oil Marketing Companies (post issuance




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of PESO prior clearance) has not commenced before 07.01.2020. Since, in the present case, the OMC has reported that construction activity has not commenced, CPCB siting criteria shall be applicable to the new retail outlet. Copy of CPCB guidelines dated 07.01.2020 and CPCB clarification dated 29.01.2021 are enclosed herewith and are marked as **Annexure R5-1** and **Annexure R5-2** respectively.

It is further submitted that the said guidelines are to be implemented by State Government agencies and that the comments on distance between the proposed petrol pump and residential areas, as per local laws, may be provided by Respondent no. 3 (The District Collector, Chennai) and Respondent no.6 (The Commissioner, Greater Chennai Corporation).

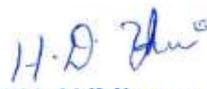
5. That the averments made in Paras 6 to 9 of the Application invites no comments from this answering Respondent.
6. That the averments made in Para 10 of the Application which refers to the Order dated 23.07.2020 passed by Hon'ble NGT(CZ) in OA no. 61/2019, regarding distance of new retail outlets from Water bodies. In this regard, it is submitted that the draft guidelines prepared by the Expert committee constituted by CPCB in this matter are under finalisation.
7. That the averments made in Paras (i) to (vi) under the heading 'Grounds' requires no comments from this answering Respondent.




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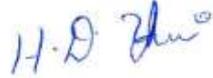
8. That with respect to Para (vii) under the heading 'Grounds', this Respondent submits that Kerala SPCB vide letter dated 20.11.2021, referred the matter for relaxation of siting criteria to CPCB and in response of the same, CPCB had requested Kerala SPCB to decide about the classification of residential area, in consultation with State Government, for implementing the siting criteria prescribed in CPCB guidelines. A copy of Kerala SPCB letter dated 20.11.2020 and CPCB reply-letter dated 05.02.2021 are enclosed herewith and are marked as **Annexure R5-3** and **Annexure R5-4** respectively.
9. That with regard to Para (viii) under the heading 'Grounds', this Respondent submits that as per CPCB guidelines dated 07.01.2020, all new retail outlets with sale potential of 300KLPM and located in cities with population more than 1 lakh should have Vapour Recovery Systems (VRS) functional by the time sale touches 300KLPM. VRS is also to be installed at all new retail outlets, having sale potential of 100 KLPM and located in cities having population more than 10 lakh, within a period of 03 months from the day sales touch 100KLPM.
10. With regard to the averments made in Para (ix) to (xix) under the heading Grounds, this answering Respondent begs to reiterate its submission as averred in foregoing paragraphs and same is not repeated for the sake of brevity.




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PRAYER

In light of the above submissions, it is respectfully prayed that this answering Respondent No.5, the Central Pollution Control Board shall abide by any order/ direction passed by Hon'ble Tribunal.


DEPONENT
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VERIFICATION

I, Smt. H. D. Varalaxmi, D/o Shri H.S. Devaiah, working as Scientist 'E' and posted as Regional Director (Chennai), Central Pollution Control Board, 5th Respondent herein do hereby state that what is stated in paragraph 1 to 10 above are true to the best of my knowledge, belief and information.

Verified at Chennai on this 28th day of July, 2021.




DEPONENT
H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 058

Counsel for 5th Respondent

Item No.01:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 146 of 2021 (SZ)

(Through Vide Conference)

IN THE MATTER OF:

Rangadurai Thirunavukarasu

... Applicant(s)

**Versus**

The Commissioner of Police,
Greater Chennai Police, Chennai & Ors.

...Respondent(s)

Date of hearing: 09.07.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER**

For Applicant(s):

Mr. V.B.R. Menon

Dr. D. Shanmuganathan for R1, R3 and R7

Mr. C. Kasirajan through Ms. Ashwini for R4

Ms. Ramadevi through Mr. Ragul Adithya for R6

Mr. Abdul Saleem for R8

ORDER

1. The grievance in this application is regarding establishment of petroleum retail outlet at Door no. 100, 100ft bye-pass road, Velachery, Chennai-600 042 in survey nos. 437(part) and 438(part) of Velachery-II village no. 134, Chennai District in gross violation of the citing criteria prescribed by the Central Pollution Control Board in Clause H of the official memorandum no.B-13011/1/2019-2020/AQM/10802-10847 dated 07.01.2020 and the mandatory norms prescribed in circular No. 12-2009 of Indian road Congress. According to the applicant, the proposed site is very close to several residential building including the house of the applicant and also very near to a water body. Further it also not in conformity with restriction made by the Indian Road Congress regarding the distance criteria. The NOCs are likely to be given without adhering to the procedure and also in violations of the directions issued in WP (MD) 5690 of 2019 by High Court of Madras at Madurai Bench and W.P No. 18753 of 2019 of Hon'ble High Court of Madras. Further the NOCs are also being issued without adhering to the directions issued by the Principal Secretary, Highways and DGP, Chennai in this regard. It is also against the order passed by the Principal Bench in this regard. It is also against the zonal categories provided as per CMDA Master Plan. Though, complaints were made, they are not being attended by the

authorities. So the applicant has no other option except to approach this

Tribunal and filed the application seeking following reliefs:

- A. Permanently injunct the 8th respondent from opening and operating the new road-side petroleum retail outlet at at Door no. 100, 100ft bye-pass road, Velachery, Chennai-600 042 in survey nos. 437(part) and 438(part) of Velachery-II village no. 134, Chennai District in gross violation of the citing criteria prescribed by the Central Pollution Control Board in Clause H of the official memorandum no.B-13011/1/2019-2020/AQM/10802-10847 dated 07.01.2020 and the mandatory norms prescribed in circular No. 12-2009 of Indian road Congress.
 - and
 - B. Pass such further order or orders as may be fit proper and necessary in the facts and circumstances of the case and thus render justice.
2. When the matter came up for admission through video conference, Mr. V.B.R. Menon represented the applicant. Dr. D. Shanmuganathan represented respondents 1, 3 and 7, Mr. C. Kasirajan through Ms. Ashwini represented 4th respondent, Ms. Ramadevi through Mr. Ragul Adithya represented 6th respondent and Mr. Abdul Saleem represented 8th respondent.
 3. The Learned Counsel appearing for 8th respondent submitted that the application is pre-mature as the proposal for establishing the petroleum retail outlet is pending with the authorities and they have not started any construction and only after getting the permissions, they may be able to start the work. But on the other hand, Learned Counsel appearing for the applicant submitted that they have made all necessary proposals and they are proceeding with the work.
 4. However, considering the facts, that this Tribunal had already admitted cases raising similar issues, we feel that this matter can also be admitted

and if the 8th respondent files a statement that they have not started the work and it is only in the preliminary stage of filing application before the authorities and getting approval at that time, this can be considered by the Tribunal at that stage. So the matter is admitted.

5. The applicant is directed to issue notice to the respondents by registered post and acknowledgement due and also by e-mail and produce proof of service on them by producing necessary proof affidavit as per Rules.
6. The applicant is directed to give the copy of the application to the standing Counsel who proposed to appear in the matter within a week and produce proof of service.
7. The applicant is also directed to produce necessary requisite before this Tribunal along with postal cover and postal stamp within a week, so as to enable this Tribunal to send notice to ensure service on the respondents and proceed against them in their absence, if they did not appear before this Tribunal, in accordance with law.
8. In the meantime, the Pollution Control Board , District Collector, Chennai Corporation and Commissioner of Police are directed to submit their independent report about the present status of the proposed establishment of petroleum retail outlet at the disputed site by the 8th respondent.

9. For appearance of parties and also for filing independent reports as directed, post on 29.07.2021.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Dr. K. Satyagopal)

O.A. No.146/2021 (SZ),
9th July, 2021. (AM)





CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

January 07, 2020

B-13011/1/2019-20/AQM 10802-10847
OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003

2. PS to CCB

3. PS to MS

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)

Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi – 110003
8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021
10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Regional Director
Regional Directorate, Bhopal
Third Floor Sahkar Bhawan
North T T Nagar
Bhopal 462003
2. Regional Director
Regional Directorate Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross,
Thimmaiah Road, Shivanagar,
Bengaluru-560079
3. Regional Director
Regional Directorate, Chennai
No. 76, Mount Salai,
Guindy, Chennai-600032
4. Regional Director
Regional Directorate Kolkata
South end Conclave Block-502, 5th and 6th Floor,
1582, Razidanga, Main Road,
Kolkata-700107
5. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		



General: 0471- 2312910, 2312913, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@kspcb.org.in FAX: 0471- 2318154, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

SH-AQM

PCB/HO/HOW/RULE9/7/2019

From

The Chairman

To

The Chairman,
Central Pollution Control Board,
New Delhi- 110032.



Dated: 20/11/2020

SH
26-11-2020

SD/A T
SRF/PC
26/11
26/11

Sub:- Guidelines for setting up new Petrol Pumps – reg

- Ref: 1. CPCB letter No. B-13011/1/2019-20/AQM/10814 based on the order of the Hon'ble NGT in OA 86/2019 dated 18/01/2019.
2. KSPCB Circulars No. PCB/HO/ HOW/RULE9/7/2019 dated 24/02/2020 and 18.08.2020 (copy enclosed)
3. Letter from IOC dated 10/07/2020.

Sir,

Central Pollution Control Board, vide reference cited (1) above has issued guidelines for setting up new petrol pumps as per order of the Hon'ble NGT in OA 86/2019, wherein it is stated as follows:

“New retail outlets shall not be located within a radial distance of 50 m(from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas and in no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area shall be less than 30 m.”
In compliance with the same, Kerala State Pollution Control Board has issued circulars in this regard, making applicable, the said siting criteria from CPCB to be followed by the units.

Kindly note that several representations are being received from various stakeholders, requesting to relax the new siting criteria. Many applicants who have initiated their venture for starting new retail outlets had invested their resources and is now getting denial of their requests for consent. They had in fact started procedures for starting outlets before the date of circular issued by CPCB. The representation in this regard has been received from IOC also. (Copy attached)

In this regard, it is informed that the major part of the State of Kerala is urbanized in nature and due to land constraints and owing to high density of population, it becomes practically difficult to set up new outlets of petrol pumps, following the new siting criteria of minimum 30m. Also there are no classification of residential area in the State of Kerala, and hence we are following the distance criteria taking into account the distance from the nearest residence and accordingly the minimum distance of 30m now insisted is difficult to achieve and this has resulted in denial of majority of new applications.

In view of this, it is humbly requested to explore the possibility of relaxation in the distance norms for petrol pumps for the State of Kerala and also to consider issuance of clearances to those applicants who have been allotted lots for setting up of the pumps, before the new siting criteria guidelines of CPCB reference (1) above came into effect.

Yours faithfully


CHAIRMAN

602
07/09/2020312
4/10/2020

FROM
K.M LAWRENCE XAVIER
KALAPURACKAL HOUSE
OLD NH-47, EDAKOCHI P O
ERNAKULAM
KERALA 682010

ACEE
5/9/2020

TO
THE CHAIRMAN
KERALA STATE POLLUTION CONTROL BOARD
PATTOM PO, THIRUVANATHAPURAM
KERALA 695 004

5663

DATE: 10TH JULY 202012/8/20
CHAIRMANACEE
7/9/2020

Dear Sir/Madam

SUB: PCB CONSENT APPLICATION- FOR THE CONSTRUCTION OF INDIAN OIL CORPORATION LTD PETROLEUM RETAIL OUTLET DEALERSHIP AT EDAKOCHI (SURVEY NO: 209/6-2).

This letter is to draw your kind attention to the PCB consent application for constructing a petroleum retail outlet dealership awarded by Indian Oil Corporation at the land bearing survey No: 209/6-2, in Edakochi (village), Kochi (Thaluk), Ernakulam (district) under my (Mr. K M Lawrence Xavier) ownership.

The PCB application vide application No: 12936420, dated 03rd March 2020 was furnished in the above regards. Subsequently it was brought to my notice that the mentioned application could not be approved/processed due to the non-compliance of the minimum radial distance criteria of 50M/30M from the residential area as per the PCB Circular No. PCB/HO/HOW/RULES9/7/2019, dated: 24th February 2020.

Please consider the fact that the entire process from the Advertisement for allotment of petroleum retail outlet dealership by oil companies, scrutiny of the land and documentations, selection procedure and to the obtaining of all the requisite approvals, except for the PCB consent were completed before the publishing of above mentioned PCB circular.

I humbly request your kind self to consider this case as an exception and do the needful in granting all the requisite PCB consents/approvals for the construction and operation of the proposed petroleum retail dealership at Survey No: 209/6-2, Edakochi.

The Chronological details of the above process are as mentioned below for your kind perusal:

SL NO	DESCRIPTION	DATE
1	ADVERTISEMENT/NOTICE FOR THE APPOINTMENT OF PETROLEUM RETAIL OUTLET DEALERSHIPS BY IOCL/BPCL/HPCL	25 November 2018
2	APPLICATION SUBMISSION FOR RETAIL OUTLET DEALERSHIP- INDIAN OIL CORPORATION LTD	17 December 2018

3	SELECTION OF RETAIL OUTLET DEALERSHIP BY INDIAN OIL CORPORATION LTD	29 January 2019
4	ISSUANCE OF LETTER OF INTENT BY INDIAN OIL CORPORATION FOR AWARD OF RETAIL OUTLET DEALERSHIP AT EDAKOCHI (SURVEY NO 209/6-2)	08 March 2019
5	PESO - PRIOR APPROVAL	31 October 2019
6	SUBMISSION OF APPLICATION FOR BUILDING PERMIT FROM COPORATION OF KOCHI	09 January 2020
7	ISSUANCE OF NOC BY ADDITIONAL DISTRICT MAGISTRATE- ERNAKULAM FOR <u>CONSTRUCTION</u> OF THE PROPOSED IOCL RETAIL OUTLET DEALERSHIP (ISSUED BASED ON NOC FROM POLICE, FIRE & REVENUE DEPARTMENT)	13 January 2020
8	ONLINE INDUSTRY REGISTRATION (PCB)	17 February 2020
9	PCB APPLICATION (CTE-AIR/WATER/HWM)	03 March 2020

Note: All the Copies of the above mentioned documentations are attached along with this letter for your consideration.

The mentioned petroleum retail outlet dealership is awarded to Mr. Rathish N Damodar vide the application No: 15450656500457 under the Corpus funds scheme (SC-Reservation) based on the consent provided by me (Mr. K M Lawrence Xavier) to lease the proposed land (Survey No: 209/6-2) to Indian Oil Corporation or to Mr. Rathish N Damodar for the setting up of petroleum retail outlet facility. Since the mentioned land is under my sole ownership and as per the norms laid by India Oil Corporation Ltd , the above mentioned lease agreement will be executed only after submission of the PCB consent and Building permits from competent authority , in the land owner's name. Post execution of the said agreement, the necessary changes in all the requisite documentations will be fulfilled as per the rule of law.

Thanking You
Yours Faithfully

K M Lawrence Xavier

COPY TO

1. THE MEMBER SECRETARY
KERALA STATE POLLUTION CONTROL BOARD
PATTOM PO, THIRUVANANTHAPURAM
KERALA695 004
2. THE CHIEF ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
PATTOM PO, THIRUVANANTHAPURAM
KERALA695 004

3. THE ENVIRONMENTAL ENGINEER
ERNAKULAM DISTRICT OFFICE 1
KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR, ERNAKULAM
KERALA 682 020

4. THE ASSISTANT ENVIRONMENTAL ENGINEER
ERNAKULAM DISTRICT OFFICE 1
KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR, ERNAKULAM
KERALA 682 020



IndianOil



Marketing Division

Kerala State Office

NOTICE FOR APPOINTMENT OF REGULAR / RURAL RETAIL OUTLET DEALERSHIPS

Indian Oil Corporation Limited proposes to appoint Retail Outlet Dealers at various locations in the State of Kerala and Mahe District of Union Territory of Puducherry.

The detailed Advertisement and Brochure are available in the website www.petrolpumpdealerchayan.in

Application for RO dealership along with online payment of Non-refundable application fee, as applicable, should be submitted on-line by 24/12/2018.

The facility for submission of on-line application will be withdrawn immediately after the cut-off date as mentioned above.

APPLICANTS, IN THEIR OWN INTEREST, SHOULD CAREFULLY GO THROUGH THE "BROCHURE" AND UNDERSTAND CONDITIONS OF SELECTION BEFORE SUBMITTING THEIR APPLICATION.

The Corporation reserves the right to cancel/withdraw/amend this advertisement or extend the due date at its sole discretion without assigning any reason.

In case of any discrepancy in advertisement published in English Newspapers vis a vis vernacular dailies, the direction/information indicated in English paper would prevail.

Corrigendum, if any, will be published only in the Web site www.petrolpumpdealerchayan.in

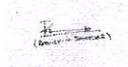
For purchase of Brochure and any information with regard to the advertisement, candidates may contact the following address:-

Address	Contact No.	For locations mentioned in SI Nos.to
1. Kochi Divisional Office, Panampilly Avenue, Panampilly Nagar P.O., Kochi – 682036.	0484-2825201	SI. Nos. 1 to 23 & 63 to 484
2. Kozhikode Divional Office, II Floor, PMK Towers, Near Civil Station, Kozhikode – 673020	0495-2371544	SI. Nos. 24 to 36 & 485 to 764
3. Thiruvananthapuram Divisional Office, Ground Floor, Premier Park, Inchakkal Bye-Pass Road, Vallakadavu.P.O, Thiruvananthapuram-695008	0471-2500722	SI. Nos. 37 to 62 & 765 to 937



Wrong information /misrepresentation/ suppression of facts will make me ineligible for this RO dealership. That if any information/declaration given by me in my application or in any document submitted by me in support of application for the award of the RO dealership shall be found to be untrue or incorrect or false, the **Indian Oil Corporation Ltd.** would be within its rights to withdraw the letter of intent / terminate the dealership (if already appointed) and that I would have no claim, whatsoever, against the Corporation for such withdrawal / termination.

Signature of applicant



**Date :

1 7 - 1 2 - 2 0 1 8

Name of applicant

RATHISH N DAMODAR

**The date mentioned in the application will be treated as date applicable for the purpose of evaluating the eligibility criteria.

Note:* All further communication will be done on registered email address & mobile number.



IndianOil

A Maharatna
Company

इंडियन ऑयल कॉर्पोरेशन लिमिटेड

कोच्चिन मंडल कार्यालय:

पनंपिल्लि नगर पी.ओ., कोच्चि-682 036

Indian Oil Corporation Limited

Cochin Divisional Office: Panampilly Avenue

Panampilly Nagar P.O., Kochi-682 036

Off. : 0484-2317710, Fax: 0484-2318929

विपणन प्रभाग :
Marketing Division

Ref: M/2018/IN001392/KER/000056/4201/00041

Page: 1 of 4

Date: 08.03.2019

To,
RATHISH N DAMODAR
NARAYANIYAM H:NO.-2479 A/24
THEVARA
KOCHI - 682013

Dear Sir/Madam,

Sub : Proposed MS/HSD A Site Retail Outlet Dealership at Location: EDAKOCHI ,District:ERNAKULAM State:Kerala
Category:SC

We refer to our advertisement dated 25.11.2018 and your application form No. 15450656500457 for the award of MS/HSD Retail Outlet dealership at the above location and the subsequent Draw of Lots held at RIVIERA SUITES, THEVARA on 29.01.2019.

Please be informed that by this Letter of Intent, we propose to offer you a Retail Outlet dealership of Indian Oil Corporation Ltd. at the above location on the following terms & conditions:-

1. You have offered to arrange a suitable piece of land admeasuring 625 Sq. Meter ;25 Meter approx.(frontage) X 25 Meter (depth) at 209/6, Village- EDAKOCHI Taluka: KOCHI, District: ERNAKULAM as indicated by you in the application for the development of the subject Retail Outlet. You have to make available this land within 4 months from the date of this letter falling which this offer is liable to be withdrawn.
2. As and when advised by the Corporation, the site offered by you should be duly developed up to the road level by cutting/filling (as applicable), with good earth/murram, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12 (e) of affidavit submitted by you along with application. Subsequently, the land would be required to be transferred on lease for a minimum period of 19 Yrs & 11 months with renewable option at rentals mutually agreed upon / sold to Indian Oil Corporation Ltd. Kindly note that in case the site as offered by you for leasing/sale to Indian Oil Corporation Ltd. for putting up the Retail Outlet is not made available for lease/purchase as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice. However, there is no commitment from Indian Oil Corporation Ltd. for taking the said land from you.
3. Indian Oil Corporation Ltd. will develop the retail outlet at the above location EDAKOCHI on the said site to be taken on lease by Indian Oil Corporation Ltd. with appropriate structures, storage tanks and pumps. Additional facilities (site specific) may also be developed by Indian Oil Corporation Ltd. on its sole discretion such as Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time.
4. You will provide at the retail outlet other mandatory facilities at your cost at the Retail Outlet premises as under
 - a. Clean drinking water.
 - b. Telephone.
 - c. First aid kit with valid medicines.
 - d. PUC facilities, wherever it is mandatory.
 - e. Other facilities as may be specified by the Corporation from time to time.

पंजीकृत कार्यालय: जी-9, अली यावर जंग मार्ग, बान्द्रा (ईस्ट), मुंबई-400 051
Regd. Office: G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai-400 051

5. For the facilities that may be provided by the Corporation as aforesaid, we will recover from you license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee recoverable is Rs 472.77/- KL For MS and Rs 393.97/- KL for HSD including applicable taxes.
6. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.
7. For enabling you to operate the dealership, Working capital, as may be determined by the Corporation at its sole discretion to be utilized only for the purpose of taking delivery of MS/HSD/Lubes from the Corporation to maintain supply.

The above working capital will carry interest, which at present is @ 11% per annum payable monthly from the date of disbursement of the working capital by the Corporation.

The aforesaid working capital along with the interest mentioned above, will be repayable by you in 100 equal monthly installments commencing from the 13th month of commissioning of the dealership.

8. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd., and shall give an undertaking to this effect.
9. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd..

10. As agreed, you will be initiating necessary action towards enabling registration of site where the Retail Outlet is planned. You will also assist us in getting the requisite NOC from appropriate Authorities.
11. You will deposit with us a Demand Draft for 270000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at Cochin towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI.

Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.

12. You will be notified by the corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any Central / State Govt. / Municipal or local authorities for the time being in force.
13. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.
14. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.

15. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
- In case you or your close relatives like spouse, unmarried son(s) and unmarried daughter(s) receive anytime or have received a letter of intent for any other dealership or distributorship from our company or any other oil company either in your individual capacity or in partnership with any other individual(s).
 - If it is found that you have suppressed and / or misrepresented any material facts in your application.
 - In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
 - In the event of death if you are an individual/partner.
16. In case you are not able to provide the developed land within the specified time or fail to fulfill of terms & conditions of LOI or withdraw for any reason, then LOI can be withdrawn and selection cancelled.
17. In case you are not able to provide the developed land within the specified time or fail to fulfill of terms & conditions of LOI or withdraw for any reason, then LOI can be withdrawn and selection cancelled. In such situations Initial Security Deposit (ISD) would be forfeited.
18. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.
- 19 Note: You have one time option to offer alternate land meeting all specifications in the advertised location/stretch within 90 days of this LOI provided you have not availed such opportunity of providing alternate land after FVC (Field Verification of Credentials).

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:

Cochin Divisional Office
Panampilli Avenue,
Panampilli Ngr, Cochin

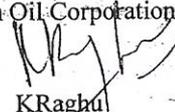
Remarks :

Please acknowledge receipt of this letter.

Thanking you,

Yours faithfully

For Indian Oil Corporation Ltd.


KRaghu

Deputy General Manager (Retail Sales)

**Record of Proceeding of the Draw of Lots
For Selection of RO Dealership**

Date: 29 Jan 2019

Place: Riviera Suites, Apartment Hotel,
Thevara WaterFront, Thevara Ferry Road,
Cochin – 682013. Ph : 0484-

Type of RO : Regular

OMC : IOC

Name of Location : Edakochi Category : SC
Name of District : ERNAKULAM State : KERALA

1. Applicants who have qualified were informed about the 'draw of lots' vide communication(email) dated 18 Jan 2019
2. List of applicants qualified for draw of lots is attached.(Attach list)
3. 2 number of applicants who have qualified for the draw of lots were present at the time of draw. List is attached.(Attach Attendance record)
4. The two company officials nominated for conducting the draw of lots are P. Premjeet (NA), Rupesh Chandran(SO (RS), Alappuzha, CDO, IOCL)
5. The other VIPs/Guests present were Thomas AJ(Tahsildhar (LR), Kochi)
6. The computerised draw was initiated by the invited guest Thomas AJ (Tahsildhar (LR), Kochi)
7. Shri/Smt/Kum RATHISH N DAMODAR son/daughter/wife of N DAMODARAN with application Serial no. 15450656500457 was declared as selected candidate.
8. Video recording carried out by Mohans Photography.

9. Remarks if any:

We confirm that the draw of lots was held as per the guidelines and the details stated above are correct.

Signature of Officer-(I)

P. Premjeet (NA)

Signature of Officer-(II)

Rupesh Chandran(SO (RS), Alappuzha, CDO,
IOCL)

Nominated MSTC Official

Name & designation

Alibina N (JAA)
Alibina

Print	Back
-------	------



Government of India
Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam,
Chennai - 600006

E-mail : jtccechennai@explosives.gov.in

Phone/Fax No : 044 - 28287118,28284848

Prior Approval No : A/P/SC/KL/14/3846 (P458464)

Dated : 31/10/2019

To,

M/s. Indian oil Corporation Limited,
Cochin DO,IOCL,Panampilly Nagar Avenue,Panampilly,,
Panampilly Nagar Avenue,Panampilly Nagar,Kochi 682
Panampilly Nagar,
Kochi,
Taluka: Kochi,
District: ERNAKULAM
State: Kerala
PIN: 682036

Sub : Proposed Petroleum Class A,B Retail Outlet at Survey No, 209/6, Edakochi Village,Kochi
Taluk,Eranakulam District,Kerala,PIN-682010, Edakochi, , Taluka: Kochi, District: ERNAKULAM, State:
Kerala, PIN: 682010

Sir(s),

Please refer to your letter No. **OIN385249** dated **15/10/2019** on the subject.

The Drawing no. **4** dated **03/10/2019** , showing the site/layout/construction details forwarded with your letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. Form IX (enclosed) duly filled in and signed.
2. A Bank Draft for Rs. **10000/-** (per year - maximum upto 10 years) being the requisite licence fee for one year. The bank draft should be drawn on any Nationalised Bank in the favour of **Jt. Chief Controller of Explosives** Payable at **Chennai**.
3. Three copies of the approved drawings.
4. Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. Original copy of ' No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. One set of colour photographs of the petrol pump taken from different angles.

Please follow the requirement/provision of " Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

Please quote this office file No. **A/P/SC/KL/14/3846 (P458464)** in all your future correspondences.

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

Yours faithfully,

(AHIN NANDI)
Dy. Controller of Explosives
For Jt. Chief Controller of Explosives
Chennai

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. For documentary purposes, only the original documents issued under the seal and signature of the respective offices of Petroleum & Explosives Safety Organization shall be valid. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.



കൊച്ചി മുനിസിപ്പൽ കോർപ്പറേഷൻ

0073224

RECEIPT

CASH

07/11901119426

Receipt No

Date

Demand No

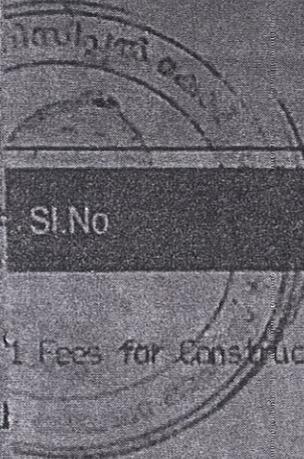
Receipt Book

Lawrence Xavier KM

Name

16/

Address



Sl.No	Item	Period	Arrear(Rs.)	Current(Rs.)
1	Fees for Construction of Buildings	2019-20 F		50.00
			TOTAL(Rs.)	50.00

Cheques are subject to realisation.

Food Offt(0.00)

Amount in Words:

Fifty Rupees

Remarks

Counter No.:

Staff 1: Cash

ROBIN FRANCIS Secretary

Occupancy:

File No.DCEKM/5144/2019-M4

Collectorate, Ernakulam,

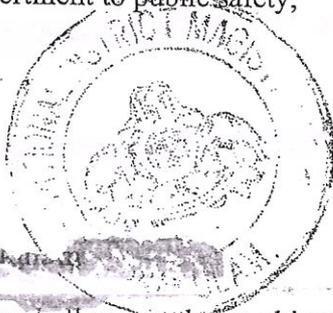
NO OBJECTION CERTIFICATE*(See Rule 144 of the Petroleum Rules, 2002)***NOC No. 77/2019**

Date : 13/01/2020.

Subject : No objection certificate

With reference to the application No.CDO:RO dated 17.07.2019 submitted by Deputy General Manager (RS), Indian Oil Corporation Limited, Cochin Divisional Office, Panampilly Avenue , Panampilly Nagar P.O, Cochin 682036 and in pursuance of Rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to Deputy General Manager(RS), Indian Oil Corporation Limited, Cochin Divisional Office, Panampilly Avenue , Panampilly Nagar P.O, Cochin 682036 for the storage of petroleum products (20 KL HSD and 20 KL MS) in their premises in survey No. 209/6-2 of Edakochi Village, Kochi Taluk, Ernakulam District Kerala state as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no objection certificate, that-
 - (a) possession of the site by the applicant is lawful and authorisation from land owner or lease holder for developing premises under these rules for storage of petroleum products;
 - (b) interest of the public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;
 - (c) traffic density and impact on traffic;
 - (d) conformity of proposal to the local or area development planning;
 - (e) accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
 - (f) genuineness of purpose.
 - (g) any other matter pertinent to public safety;

**Signature valid**

Digitally signed by
CHANDRASHEKHARAN NAIR
Date: 2020.01.13 16:41:42 IST
Reason: Approved

Additional District Magistrate

Ernakulam

Note – The licencing authority shall accept the no objection certificate within a period of three years from the date of its issue for considering grant of licence.

File No.DCEKM/5144/2019-M4

Proceedings of the Additional District Magistrate , Ernakulam
(Present: Sri.K.Chandrasekharan Nair)

Collectorate, Ernakulam.

Dated:13/01/2020

Sub : Petroleum Rules - Grant of NOC for the installation of Petrol/Diesel retail outlet in survey No. 209/6-2 of Edakochi Village, Kochi Taluk, Ernakulam District - NOC No. 77/2019 granted – orders issued- reg.

Read : 1.Application dated 17.07.2019 submitted by the Deputy General Manager (RS), Indian Oil Corporation Limited, Cochin Divisional Office, Panampilly Avenue, Panampilly Nagar P.O, Cochin 682036.

2.Report No.M5-8025/19 dated 13/11/2019 of Tahsildar, Kochi.

3.Report No. D1-4845/2019 dated 16.08.2019 of the Regional Fire Officer, Fire & Rescue services, Ernakulam.

4. Report No. D2(a)-42116/2019/EC dated 22.08.2019 of the Police Inspector General & Commissioner, Kochi City.

1. *****

Vide reference 1st cited, application was received from the Deputy General Manager (RS), Indian Oil Corporation Limited, Cochin Divisional Office, Panampilly Avenue, Panampilly Nagar P.O, Cochin 682036 for grant of NOC for the installation of Petrol/Diesel Retail outlet in survey No. 209/6-2 of Edakochi Village, Kochi Taluk, Ernakulam District.

The application was got enquired through the offices of Revenue, Fire Force and Police departments. Vide references read as 2nd 3rd and 4th cited above, the Tahsildar, Kochi and the Regional Fire Officer, Fire & Rescue Services, Ernakulam, the Police Inspector General & Commissioner, Kochi City have recommended the application.

Sri.A.S.Selvin and others filed a complaint before the Tahsildar Kochi against the application. Tahsildar Kochi after considering the complaint submitted a report before this authority where it is reported that the complaint is not sustainable as per rules. The site was inspected by the under signed and no adverse remarks were noticed.

In the circumstances, NOC No. 77/2019 is hereby issued to the Deputy General Manager (RS), Indian Oil Corporation Limited, Cochin Divisional Office, Panampilly Avenue , Panampilly Nagar P.O, Cochin 682036 for the installation of Petrol/Diesel outlet for the storage of 20 KL HSD and 20 KL MS in survey No. 209/6-2 of Edakochi Village, Kochi

File No.DCEKM/5144/2019-M4

Taluk, Ernakulam District subject to the following additional conditions.

CONDITIONS

1. All relevant regulations as per Petroleum Rules 2002 should be adhered to.
2. Proper signage to prevent fire shall be exhibited at the appropriate places.
3. 2 number 10 Kg DCP and 2 number 10 liter foams extinguishers shall be installed each dispensing unit.
4. The premises shall be free from all vegetation, waste materials and rubbish.
5. A compound wall having 1.8 meter height shall be provided around the unit as shown in the plan.
6. The vent pipe of the storage tank shall be of a height of 4 meter and a clearance of 4 meter around the vent pipe should be provided.
7. Dispensing unit should be at a distance of 7.5 meter from any point of the plot.
8. Trolley type Foam Extinguisher should be provided.
9. All other safety provisions as per Petroleum Rules should be provided.
10. After the installation of the underground tank the applicant will provide sufficient fire protection arrangements in the premises in consultation with the Regional Fire Officer, Fire & Rescue Services, Ernakulam and obtain a fresh NOC to that effect before commissioning the outlet.
11. The applicant shall also obtain NOC from PWD as per G.O.(MS) No.46/2019/PWD dated 22/10/2019.
12. This NOC shall be subject to the final judgment of the Hon'ble Supreme Court of India in Special Leave Petitions (Civil) No.s 1728-1736/ 2012.



Signature valid

Digitally signed by
CHANDRA EKSHARAN NAIR
Date: 2020.08.16:42:31 IST
Reason: Approved

**Additional District Magistrate,
Ernakulam.**

Issued To

The Deputy General Manager (RS),
Indian Oil Corporation Limited, Cochin Divisional Office,
Panampilly Avenue, Panampilly Nagar P.O., Cochin 682 036

Copy to:

1. Police Inspector General & Commissioner, Kochi City.
2. Divisional Officer, Fire and Rescue Services, Ernakulam.
3. Tahsildar, Kochi.
4. Deputy Chief Controller of explosives, Ernakulam.
5. Stock file.

Online Industry Registration Receipt

Date: 17/2/2020

OCMMS Login ID: G20ERR279874

Temporary Password: 3293

Your industry has been successfully registered for the use of 'Online Consent Management & Monitoring System' under the Following Details

Industry Details	
Industry Name :	AMELIA FUELS
Industry Registration/License No. :	
Category :	GREEN
Industry Type :	Petrol bunk
Other Industry Type Detail :	
Scale of Industry :	Small
Month and Year Of Commissioning :	Mar/2020
Industry Status :	Proposed
Gross Fixed Capital Investment including cost of Land, Building, Plant & Machinery without Depreciation:	9.00 (In Lakhs)
Cost of Land :	2 (In Lakhs)
Cost of Building :	1 (In Lakhs)
Cost of Plant & Machinery :	6 (In Lakhs)
Address :	(OLD NH47) EDAKOCHI P O ERNAKULAM
Village :	EDAKOCHI
Survey No. :	209/6-2
Pin :	682010
District :	ERNAKULAM I
Taluk :	KOCHI
Phone Number :	91-9567024222
Fax Number :	-
e-mail Address:	rathishdn999@gmail.com
Occupier Details	
Occupier Name and address :	K M LAWRENCE XAVIER KALAPURACKAL HOUSE NH 47, EDAKOCHI P O ERNAKULAM-682010
Designation of Occupier :	PROPRIETOR
Office Address :	K M LAWRENCE XAVIER KALAPURACKAL HOUSE NH 47, EDAKOCHI P O ERNAKULAM
Pin :	682010
District :	ERNAKULAM

Phone Number :	-
Fax Number :	-
Mobile No :	9567024222
e-mail Address:	rathishdn999@gmail.com
Password Recovery Details	
Hint Question :	What was your first mobile number?
Answer :	9567024222

**For future use of an application please use above mentioned login-ID. Please be communicated that password given is temporary and valid for 15 days only. Please change the password in first login due to security reasons.*

INSTRUCTIONS

1. Enter OCMMS login-ID to use the system every time.
2. Change the password when first time you log into the system. Please follow the instructions to protect your password from any cyber theft.

****This is computer generated receipt****



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/HOW/RULES9/7/2019

Date: 24/02/2020

CIRCULAR

Sub: - Distance criteria for new petrol pumps - reg.

Ref: - CPCB guidelines for setting up of New petrol pumps in compliance of Hon'ble NGT Order dated 18/01/2019 in O.A No 86/2019. (Copy enclosed)

In compliance to the directions issued by Hon'ble NGT in O.A No. 86/2019 dated 18/01/2019, Central Pollution Control Board has laid down the guidelines for setting up of New Petrol Pumps.

The Hon'ble NGT has directed that these guidelines shall be included in the Integrated Consent to Establish (ICE) of new outlets of petrol pumps as a condition that

“CPCB guidelines for setting up of New Petrol Pumps shall be followed”.

The following siting criteria for new retail outlets of petrol pumps shall be followed.

1. For petrol pumps, new retail outlets shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws.
2. In case of constraints in providing 50 metres distance, the retail outlet shall implement additional safety measures as prescribed by Petroleum and Explosives Safety Organization (PESO).
3. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 metres.
4. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

The circular shall come into effect from the date of the circular and shall be applicable to all applications received thereafter.

Sd/-
CHAIRMAN

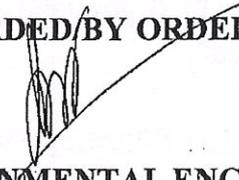
To

1. The Chief Environmental Engineer,
Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,
Regional Office, Ernakulam.
3. The Environmental Engineer, District Office,
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam,
Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram,
Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

FORWARDED BY ORDER


CHIEF ENVIRONMENTAL ENGINEER

272
16/01/2020A1
16/01/20

CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10874

January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.



(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

SE-3



List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Atera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai 600032, Tamil Nadu

25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block LA, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005	36.	Joint Secretary (Marketing) Ministry of Petroleum and Natural Gas, Govt. of India Shastri Bhawan, New Delhi 110001
37.	Chief Controller of Explosives Petroleum and Explosive Safety Organization (PESO) A Block CGO Complex Fifth Floor Seminary Hills Nagpur-(Maharashtra) -440006	38.	Director Legal Metrology Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs, Room No.461-A, Krishi Bhawan, New Delhi - 110 001
39.	The Chairman, M/s. Bharat Petroleum Corporation Limited Bharat Bhawan, 4 and 6 Currimbhoy Road Ballard Estate, Mumbai 400 001	40.	The Chairman, M/s. Hindustan Petroleum Corporation Limited Petroleum House, 17, Jamshedji Tata Road, Mumbai Maharashtra 400020
41.	The Chairman, M/s. Indian Oil Corporation Limited Indian Oil Bhawan, G9, Ali Yavar Jung Marg Bandra East, Mumbai, Maharashtra 400 051	42.	The Chairman and Managing Director, M/s. Shell India Pvt. Ltd. Plot No. 7, Bangalore Hardware Park, Devanahalli Industrial Park Mahadeva Kodigehalli Bangalore- 562 149, Karnataka.
43.	The Chairman and Managing Director, M/s Reliance Industries Limited, Maker Chambers - IV Nariman Point Mumbai 400 021	44.	Chairman M/s. Nayara Energy Limited (Formerly Essar Oil Limited) 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, C Block Bandra Kurla Complex, Bandra East Mumbai- 450 051
45.	General Manager (International Trade), Mangalore Refinery and Petrochemicals Limited, Corc - 8, 7th Floor, Scope Complex, Lodhi Road, New Delhi - 110003		

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
- d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.

- 4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

- 1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
- 2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
- 3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
- 4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

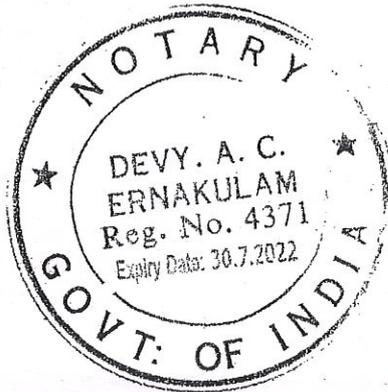
In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.



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Appendix – III A

Notarized Affidavit for offer of land from family member and/or third party supported by land documents – All the joint owners of the land have to submit this affidavit individually.

I LAWRENCE XAVIER K M Son of MANUEL XAVIER Age 46 year's resident of KALAPURACKAL HOUSE, EDAKOCHI, KOCHI, KERALA-682010 do hereby solemnly affirm and say as under:-

1986.7.17 Date
 That I, Shri LAWRENCE XAVIER K M, own a piece of land singly bearing Gut/Survey No. 209/6 at EDAKOCHI (village/town), Taluka/Tehsil KOCHI, Dist. ERNAKULAM in the State of KERALA admeasuring the area of Rs. 1500/-
 and To..... LAWRENCE XAVIER K M

R. GANGADHARAN PILLAI
 Stamp Vendor
 High Court of Kerala
 Ernakulam

Kodakochi
 E.M. Senthil

DEVY. A. C.
 ADVOCATE & NOTARY
 2nd FLOOR, INFANT JESUS BUILDING
 OPP: HIGH COURT, ABOVE UNION BANK
 COCHIN - 682 001
 TEL: NO. 4375005
 FAX: NO. 4375002



37.8mt (frontage) x 47.5mt (Depth) x 53.3mt (Depth) having area 890.3sq. mts. (22 CENTS) as per the following details :

Name(s) of the owner of Land / Lease holder	Relationship with applicant**	Date of registration of sale deed/gift deed / lease deed/ date of mutation	Khasra No/Gut No/Survey No	Dimensions of land		
				Frontage in metre	Min. Depth in metre	Area of the land (Sq.m)
1. LAWRENCE XAVIER K M	NO RELATION	562/2007	209/6 (Survey No)	37.8 Mts	47.5Mts & 53.3 Mtrs	890.3 sq. mts. (22 CENTS)

1. That Shri. RATHISH N DAMODAR has applied for Retail Outlet dealership of IOC at EDAKOCHI under SC category against the advertisement appeared in PORTAL:www.petrolpumpdealerchayan.in dated 24TH NOVEMBER 2018

2. That in case he RATHISH N DAMODAR is selected for RO dealership I will either lease the above mentioned piece of land to Oil Company or to Shri. RATHISH N DAMODAR for setting of Retail Outlet facilities at the above mentioned location as per the site plan duly signed by me. In case of lease, I further confirm that I have no objection if the subject piece of land leased to Shri .RATHISH N DAMODAR is further leased/sub-leased to the Oil Company by him/her as per terms of the Oil Company.

That I have no objection if the above mentioned land is used for setting up of Retail Outlet facilities by Shri RATHISH N DAMODAR at the above mentioned location, as per the site plan duly signed by me.

3. I hereby confirm that the said piece of land has not been offered by me to any other person for Retail Outlet dealership of this location against the above mentioned advertisement.

4. I hereby verify that what has been stated above is true and correct to the best of my knowledge, and nothing has been concealed there from.

Solemnly affirmed and declared before me

(Signature)

(2)

DEVY. A.C.
ADVOCATE & NOTARY
2nd FLOOR, INFANT JESUS BUILDING
OPP: HIGH COURT, ABOVE UNION BANK
COCHIN - 682 031
Ph: No. K/355/95
Mob: 98472 29732

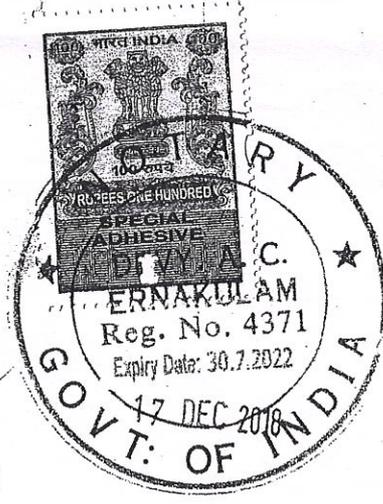
This MONDAY day of 17TH DECEMBER 2018

Signature and Seal of
Notary

Signature

LAWRENCE XAVIER K M

Public Name of Deponent and Relationship with applicant



DEVA A.C.
ADVOCATE & NOTARY
2nd FLOOR, INFANT JESUS BUILDING
OPP: HIGH COURT, ABOVE UNION BANK
COCHIN - 682 031
Roll No. K/355/15
Mob: 98472 29732

SPEED POST

B-13011/1/2019-20/ AQM- SPCBs/PCCs 15642

February 05, 2021

To

Member Secretary
Kerala State Pollution Control Board,
Plamoodu Jn., Pattom Palace
P.O. Thiruvananthapuram-695 004
Kerala

Sub.: Request for relaxation in the distance norms for petrol pumps prescribed in Guidelines for setting up of new petrol pumps- reg.

Ref.: KSPCB letter No. PCB/HO/HOW/Rules9/2019 dated 20.11.2020

Sir,

This has reference to above cited letter requesting CPCB to relax the siting criteria of petrol pumps in view of no classification of residential areas in the State of Kerala, and, consider issuing permissions for those Petrol Pumps where lands have been allotted before issuance of CPCB guidelines. In this regard, it is to inform that KSPCB in consultation with State Government may decide about the classification of residential area for implementing siting criteria prescribed in CPCB Guidelines.

Siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

Further, it is to also inform that CPCB has already advised SPCBs/ PCCs to exempt Petrol Pumps from obtaining consent. Further, a copy of advisory regarding exemption to Retail Outlets from obtaining Consent issued on 20.08.2019 is enclosed for reference please.

Your faithfully

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... *N. Singh* ...
दिनांक... 08-02-2021

PK
(P.K. Gupta)
DH & AD
AQM Division

Encl. : As above

o/c